

(ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-4284/93]

ANNUAL REPORT AND REVIEW ON THE WORKING OF THE HIMACHAL PRADESH AGRO INDUSTRIES CORPORATION LIMITED, SHIMLA. FOR THE YEAR 1991-92 ETC..

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) (ON BEHALF OF SHRI S. KRISHNA KUMAR) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1991-92.

(ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4285/93]

ANNUAL REPORT AND REVIEW ON THE WORKING OF THE TECHNICAL TEACHERS' TRAINING INSTITUTE, WESTERN REGION, BHOPAL FOR THE YEAR 1991-92 ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Western Region, Bhopal for the year 1991-92, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

13.34 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Consumer Protection (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 5th August, 1993."

13.34½ hrs.

[English]

CONSUMER PROTECTION (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table the Consumer Protection (Amendment) Bill, 1993, as passed by Rajya Sabha on the 5th August, 1993.